19. National Cadet Corps (Amendment) Bill, 1952.

20. The Salaries and Allowances of Ministers Bill, 1952.

21. The Prevention of Corruption (Second Amendment) Bill, 1952.

22. The Commissions of Inquiry 1952.

23. The Preventive Detention (Second Amendment) Bill, 1952.

24. The Reserve and Auxiliary Air Forces Bill, 1952.

5. The State Armed Police Forces. Extension of Laws) Bill, 1952.

Code of Criminal Procedure 26. The (Second Amendment) Bill, 1952.

27. The Essential Supplies (Temporary Powers) Amendment Bill, 1952.

QUESTION WHBTHbK r/ui-LIAMENT" INCLUDES COUN-CILOF STATES

SHRI H. D. RAJAH (Madras): Sir before you proceed further with the' business of the House, I have to bring to your notice that when I entered Parliament House, I saw a room designated "Parliamentary Notice Office " and so I went in to find out what notices were displayed belonging to the Council of States. But to my utter surprise I found not a single notice of the Council of States being displayed there, but only notices of the House of the People. But, Sir, the Parliament of India consists both of the Council of States and the House of the People, and, therefore, any document that emanates from the House of the People should be styled as Parliament of India—House of the People, and any document that emanates from the Council of States should be styled as Parliament of India—Council of States.- Otherwise, this is a serious infringement of the liberty and the freedom of our Council and I object to that kind of thing—the Parliamentary Notice Office displaying only the notices of the House of the People and none of the Council of States. Sir, we should preserve the dignity and prestige of this Council and as the guardian of this House, I request you to take up the matter with the Government

and see that the' Parliament of India consists really of the Council of States and the House of the People.

KHAWAJA INAIT ULLAH (Bi har). The Secretary of.....

MR. DEPUTY CHAIRMAN: Order, order. There has been some confusion in regard to this question. This matter, I may inform the House, has already been brought to the notice of the Speaker and I am sure, by mutual understanding, we will come to some agreement about this. Members need not feel that there is any infringement of the rights of the Council of States.

SHRI K. B. LALL: May I make a suggestion in this regard?

MR.DEPUTY CHAIRMAN Not necessary.

SHRI K. B. LALL: Only one thing, Sir.

MR. DEPUTY CHAIRMAN: Order, order. Will the hon. Member please resume his seat?

PAPERS LAID ON THE TABLE

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :-

- («') Report of the Tariff Commission on the Woollen Hosiery Industry, 1952; and
- (11) Ministry of Commerce and Industry Resolution No. 36 (3) TB./J2, dated the 13th September 1952. [Placed in Library. See No. IV. R.194 (a) for I and II.]
- (lit) Report of the Tariff Commission on the fair retention prices of steel produced by the Steel Corporation of Bengal, 1952; and